

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
DEPARTMENT OF CONSUMER AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION No. 2914
TO BE ANSWERED ON 19.08.2025

HALLMARKING OF GOLD JEWELLERY AND ARTEFACTS

2914. SHRI MANAN KUMAR MISHRA

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether hallmarking of gold jewellery and artefacts has been made mandatory in the country;
- (b) if so, the details thereof including the date of implementation and exemptions, if any;
- (c) the total number of jewellers registered with the Bureau of Indian Standards (BIS) for hallmarking till date, State/UT-wise;
- (d) whether any steps have been taken to simplify and digitize the hallmarking registration and testing process;
- (e) the number and location of BIS-recognised assaying and hallmarking centres (AHCs) currently operational across the country; and
- (f) the action taken by Government against violations of mandatory hallmarking norms?

ANSWER

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI B.L. VERMA)

(a) & (b) : The BIS Act, 2016 has enabling provisions for making hallmarking of precious metal articles mandatory by Central Government. The mandatory hallmarking relating to Gold Jewellery and Gold Artefacts was implemented w.e.f. 23 June 2021 by issuing a Quality Control Order.

- (i) First phase of the mandatory hallmarking was implemented w.e.f. 23 June 2021 in 256 districts for 14, 18 and 22 karats of gold jewellery/artefacts.
- (ii) Second phase of mandatory hallmarking was implemented w.e.f. 01 June 2022 in 288 (additional 32 districts) districts for 14, 18, 20, 22, 23 and 24 karats of gold jewellery/artefacts.
- (iii) Third phase of mandatory hallmarking was implemented w.e.f. 06 September 2023 in 343 (additional 55 districts) districts for 14, 18, 20, 22, 23 and 24 karats of gold jewellery/artefacts
- (iv) Fourth phase of mandatory hallmarking was implemented w.e.f. 05 November 2024 in 361 (additional 18 districts) districts for 14, 18, 20, 22, 23 and 24 karats of gold jewellery/artefacts.
- (v) Fifth phase of mandatory hallmarking was implemented w.e.f. 31 July 2025 in 373 (additional 12 districts) districts for 14, 18, 20, 22, 23 and 24 karats of gold jewellery/artefacts.

The following exemptions have been granted to the Mandatory Hallmarking Order:-

- (a) any article meant for export, which conforms to any specification required by the foreign buyer;
- (b) an article with weight less than two grams;
- (c) an article which is in course of consignment from outside India to an assaying and hallmarking centre in India, recognised as per the Bureau of Indian Standards (Hallmarking) Regulations, 2018, for hallmarking;
- (d) any article which is intended to be used for medical, dental, veterinary, scientific or industrial purposes;
- (e) any article of gold thread;
- (f) any manufactured article which is not substantially complete, and which is intended for further manufacture;
- (g) gold bullion in any shape of bar, plate, sheet, foil, rod, wire, strip, tube or coin.
- (h) any article meant for export and re-import, as per trade policy of the Government of India;
- (i) any article meant for international exhibitions;
- (j) any article meant for domestic business-to-business exhibitions, approved by the Government;
- (k) special categories of jewellery, namely Kundan, Polki and Jadaau;
- (l) watch and fountain pen; and
- (m) jewellers with the annual turnover of upto rupees fourty lakh per annum.

(c) : The number of jewellers registered with the Bureau of Indian Standards (BIS) for Hallmarking till date, State/UT-wise is given at **Annexure I**.

(d) : Yes, the registration of jewellers is done online wherein the jewellers need to apply for BIS Registration through the National Single Window System (NSWS) portal and there is no human intervention in processing the applications, thereby making the entire experience seamless. On submitting an application through the portal, the jeweller is granted a Certificate of Registration for free with lifetime validity which can be downloaded online.

Bureau of Indian Standards (BIS) has developed a digital solution in the operations of assaying and hallmarking centres wherein the entire workflow is maintained online. The jeweller submits the request for hallmarking of gold jewellery online and the data for all the processes undertaken in the centre from inward receipt and weighment, XRF, Sampling, Fire assay and laser marking is maintained online and can be easily monitored. At the end of the testing, a unique six-digit alpha numerical code known as HUID (Hallmarking Unique Identification) is generated from the BIS server for each jewellery article and marked by the assaying and hallmarking centre on the jewellery along with BIS logo and purity mark.

(e) : The number and location of BIS-recognised Assaying and Hallmarking Centres (AHCs) currently operational across the country is given at **Annexure II**.

(f) : The instances of violation of mandatory hallmarking order are dealt by BIS in accordance with the provisions of Section 29, titled 'Penalty for Contravention' , of the BIS Act, 2016.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF RAJYA SABHA UNSTARRED QUESTION NO. 2914 DUE FOR ANSWER ON 19/08/2025 REGARDING HALLMARKING OF GOLD JEWELLERY AND ARTEFACTS.

The number of jewellers registered with the Bureau of Indian Standards (BIS) for Hallmarking till date, State/UT-wise is as follows:-

Sl.No.	Name	Type	Number of Operative Gold Jeweller License	Number of Operative Silver Jeweller License	Total
1	Andaman and Nicobar Islands	Union Territory	63	5	68
2	Andhra Pradesh	State	5486	566	6052
3	Arunachal Pradesh	State	60	4	64
4	Assam	State	5565	118	5683
5	Bihar	State	4657	646	5303
6	Chandigarh	Union Territory	378	128	506
7	Chhattisgarh	State	2425	137	2562
8	Dadra and Nagar Haveli and Daman and Diu	Union Territory	45	0	45
9	Delhi (NCT)	Union Territory	6048	1633	7681
10	Goa	State	386	37	423
11	Gujarat	State	14760	1342	16102
12	Haryana	State	3892	748	4640
13	Himachal Pradesh	State	1577	202	1779
14	Jammu and Kashmir	Union Territory	1968	109	2077
15	Jharkhand	State	1606	229	1835
16	Karnataka	State	8155	1750	9905
17	Kerala	State	7210	226	7436
18	Ladakh	Union Territory	1	0	1
19	Lakshadweep	Union Territory	3	0	3
20	Madhya Pradesh	State	5473	574	6047
21	Maharashtra	State	32649	2001	34650
22	Manipur	State	10	3	13
23	Meghalaya	State	42	0	42
24	Mizoram	State	3	1	4
25	Nagaland	State	36	1	37
26	Odisha	State	4911	303	5214
27	Puducherry	Union Territory	230	18	248
28	Punjab	State	4748	618	5366
29	Rajasthan	State	8684	2007	10691
30	Sikkim	State	80	2	82
31	Tamil Nadu	State	14890	1521	16411
32	Telangana	State	3341	403	3744
33	Tripura	State	492	8	500
34	Uttar Pradesh	State	12309	1810	14119
35	Uttarakhand	State	2159	402	2561
36	West Bengal	State	31188	737	31925
Grand Total			185530	18289	203819

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 2914 DUE FOR ANSWER ON 19/08/2025 REGARDING HALLMARKING OF GOLD JEWELLERY AND ARTEFACTS.

The number and location of BIS-recognised Assaying and Hallmarking Centres (AHCs) currently operational across the country is as follows:-

Sl.No.	Name	Type	Number of AHCs
1	Andhra Pradesh	State	65
2	Assam	State	15
3	Bihar	State	47
4	Chandigarh	Union Territory	6
5	Chhattisgarh	State	14
6	Delhi (NCT)	Union Territory	41
7	Goa	State	3
8	Gujarat	State	145
9	Haryana	State	35
10	Himachal Pradesh	State	5
11	Jammu and Kashmir	Union Territory	12
12	Jharkhand	State	15
13	Karnataka	State	86
14	Kerala	State	101
15	Madhya Pradesh	State	44
16	Maharashtra	State	243
17	Odisha	State	28
18	Puducherry	Union Territory	4
19	Punjab	State	46
20	Rajasthan	State	101
21	Tamil Nadu	State	170
22	Telangana	State	39
23	Tripura	State	4
24	Uttar Pradesh	State	113
25	Uttarakhand	State	11
26	West Bengal	State	211
	Grand Total		1602
